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IN THE CENTRAL ADMINISTRATIVE TRIBUNAL: HYDERABAD BENCH

AT HYDERABAD

OA.52/99

dated : 8-1-1999

Between

Sri V. Laxminarayana : Applicant

and

1. Union of India,
rep. by Chief Postmaster General
AP Circle, Dak Sadan
Abids, Hyderabad

2. Postmaster General
AP Circle, Kurnool region
Kurnool

3. Supdt. of Post Offices
Cuddapah Division
Cuddapah

: Respondents

Counsel for the applicant : Krishna Devan
Advocate

Counsel for the respondents : B. Narasimha Sarma
Sr. CGSC

Coram

Hon. Mr. Justice D.H. Nasir, Vice Chairman

Hon. Mr. H. Rajendra Prasad, Member(Admn.) ✓

Order

Oral order (per Hon. Mr. H. Rajendra Prasad, Member (Admn.)

Heard Mr. Krishna Devan for the Applicant and Mr. B. Narasimha Sarma for the Respondents.

1. The applicant is aggrieved by the cancellation of allotment of residential accommodation which had originally been allotted to him. The problem seems to have its origin in some private quarrel between the applicant's household and some neighbours. We are not really concerned with the details.
2. An offer appears to have been made earlier to the applicant to changeover to some other quarter which was, however, below his entitlement. It is now asserted by Mr. Krishna Devan on behalf of the applicant that some other 'B' type quarters, which are unoccupied at present, are available to be allotted to him, if it is considered necessary by the authorities that he should shift from his present residence. If the applicant's statement is correct, and if any type 'B' quarters are available for allotment to the applicant, the same may be allotted to him within two weeks from the date of receipt of copy of this order, in which case the Applicant shall be expected to occupy them within one week from the date of such allotment. Until then the Applicant shall be allowed to continue to reside in the accommodation at present allotted to and occupied by him. If this exercise is completed and if the Applicant complies with this requirement no rent other than normal rent in respect of the quarters now under his occupation shall be levied on him.

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3. After the above action is completed the applicant may submit a representation to the Superintendent of Post Offices for refund of damage-rent which may have been recovered from the Applicant. The same shall be examined in the light of the observations made above and disposed of at the earliest.

4. The OA is disposed of. No costs.

H. Rajendra Prasad
(H. Rajendra Prasad)
Member (Admn.)

D. H. Nasir
(D.H. Nasir)
Vice Chairman

Dated : January 8, 1999
Dictated in Open Court

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